

CC No. 28/2020 & CIS No. 12/2020
CBI v. Harbir
U/s: 7 of PC Act, 1988 (as amended
in 2018)

15.09.2020

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Ld. Counsel Sh. Sandeep Sharma for accused Harbir.

No PW is present.

PW-Praveen Kumar and Bharat Bhushan be summoned for the next date as per previous order dated 12.03.2020.

The accused is directed to appear in person with Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused in view of the exceptional circumstances of spread of pandemic COVID-2019.

Put up for PE on 20.11.2020.

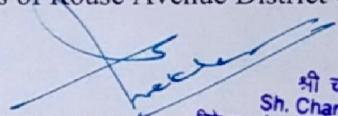
A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the



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official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




श्री चन्द्र शेखर
Sh. Chandra Shekhar
Special Judge PC Act (CBI)-19
Rouse Avenue Courts, New Delhi
15.09.2020
Rouse Avenue Court Complex
New Delhi